

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB) 257(ND)/2017

CORAM:

**PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
09.11.2017**

**NAME OF THE COMPANY: M/s Billets Elektro Werke Pvt. Ltd. Vs. M/s
Tryst Industries Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

Present: Mr. Avtaar Singh, RP
Mr. P.K. Sachdeva, Advocate for IRP
Mr. Shubho Jana, Advocate for COC
Mr. Jaideep Maheshwari & Ankita Chandra, Advocates for
Respondent

ORDER

Vide order dated 3.11.2017, the Hon'ble NCLAT has allowed the appeal of the Corporate Debtor and set aside the order of the Admission of the Corporate Insolvency Resolution Process.

No further orders are called for. Petition stands disposed off.

Be consigned to Record Room.

Sd/-

**(S. K. Mohapatra)
Member (T)**

Sd/-

**(Ina Malhotra)
Member (J)**